

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 01/2021-22/434/ RTI
Dated 10/02/2022

To,

Mrs. P. Rao
Plot no-100, First floor, Road no 3
West Marredpally, Secundrabad - 500026

1. Please refer to your RTI application docketed as I.D. No. 176/2021-22 Dated 01/02/2022 addressed to undersigned regarding supply of information related to cases under Hindu Succession Act, 1956.
2. No cases under Section 6 of Hindu Succession Act, 1956 found in the Case Information System database of the Gauhati High Court.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

R. A. Tapadar
10.02.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'

Form of supply of information to the applicant

[Rule 4 (iv)]

No. HC.XXXV -02/2020-21/436/ RTI

Dated 15/02/2022

From: Sri Rafique Ahmed Tapadar,
Registrar (Judicial) & PIO,
Gauhati High Court.

To: Sri Nabam Saha
'B' Sector, Doimukh, Papumpare,
Arunachal Pradesh - 791112

Sub: Information under RTI Act.

Ref: Your RTI application dated 28/01/2022 (Regd. ID No. 177/2021-22 Dated 02/02/2021)

Sir,

With reference to the above, the information pertaining to your query is provided herein below :

1. Photocopies of your answer script in respect of APJS Grade-III 2020, is ready to be provided as per your request. You are to pay cost of Rs. 290/- (Four hundred forty five) only (i.e. @ Rs. 5/- per sheet x 58 sheets), by Pay Order / DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, so as to enable us to send the said documents. You may also pay the amount by cash and collect the same from the RTI Cell, Gauhati High Court.
2. Viva-voce marks allotted by each Hon'ble Member of the Interview Board are as follows:

Name of the candidate	Roll no.	Marks awarded in Interview (out of 70)			Average marks secured in Interview
Nabam Saha	1123	Board Member-I	Board Member-II	Board Member-III	50
		52	52	46	

Yours sincerely,

R. A. Tapadar

15.02.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

Recd by
Anandham Das
6901030829

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 01/2021-22/427/ RTI
Dated 15/02/2022

To,

Mr. Dipankar Sarma
O/o- Office of the District & Session Judge
Barama Road, Nalbari - 781335

1. Please refer to your RTI application Regd. Vide 173/2021-22 dtd 31/01/2021 addressed to undersigned regarding ACR of e-Court Services employees.

2. The information asked for is as follows.

1, 2, and 3 – The Annual Performance Appraisal Report (APAR) for the Systems Assistants and Systems Officers, e-Court Services in different Subordinate Courts of Assam are not prepared by the Principal Seat of the Gauhati High Court, Guwahati.

However, the (APAR) for the Systems Assistants and Systems Officers, e-Court Services of the Principal Seat of the Gauhati High Court are documented and recorded as per the Notification No. HC.V-4/2013/869/Estt. Dtd 30/10/2017.

3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days from the date of issuance of this order.

R. A. Tapadar
15.02.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

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FORM 'D'
Rejection Order
[Rule 4(iii)]

No HC.XXXV- 01/2021-22/438/ RTI
Dated 16/02/2022

To,

Mr. Shishir Chand
D -71, 1st Floor, Chattarpur Enclave
New Delhi-110074

1. Please refer to your application, registered as I.D. No 182/2021-22 Dated 14/02/2022 addressed to the undersigned regarding supply of certified copy of direction received from Honb'le Chief Justice for delisting of Case no. CRP 65/2018.

2. The information asked for cannot be supplied due to following reason:-

For not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008. The IPO so enclosed with your application, is returned herewith.

The requisite fee of Rs 10/- paid through IPO, is to be paid in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, instead of "Public Information Officer, Gauhati High Court". You may resubmit the application after rectifying the aforementioned deficiency.

3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the appellate authority within thirty days of the issue of this order.

Encl : as stated.

R. A. Tapadar
16.02.22
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

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FORM 'D'
Rejection Order
[Rule 4(iii)]

No HC.XXXV- 01/2021-22/429 / RTI
Dated 16/02/2022

To,

Mr. Aditya Mishra
Ch-82, A.K. Sen Block
Supreme Court-110001

- 604
16/2/22
1. Please refer to your application, registered as I.D. No 183/2021-22 Dated 09/02/2022 addressed to the undersigned regarding supply of information relating to cases pertaining to Intellectual Property Rights.

2. The information asked for cannot be supplied due to following reason:-

For not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008. The IPO so enclosed with your application, is returned herewith.

The requisite fee of Rs 10/- paid through IPO, is to be paid in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, instead of "Public Information Officer, the Gauhati High Court". You may resubmit the application after rectifying the aforementioned deficiency.

3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the appellate authority within thirty days of the issue of this order.

Encl : as stated.

R. A. Tapadar
16.02.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 01/2021-22/440/ RTI
Dated 16/02/2022

To,

Sri Saroj Sharma
J 49/2, J Extension, Laxmi Nagar
Delhi - 110092

1. Please refer to your RTI application Regd. Vide 175/2021-22 dtd 01/02/2022 addressed to undersigned regarding vacancies of Judiciary.
2. The information asked for is as follows.

1 – Vacancy position available with this Registry follows:
Assam Judicial Service as on 10/01/2022

Grade	Sanctioned strength	Vacancy
I	127	14
II	140	14
III	201	09

Principal Seat of the Gauhati High Court as on 10/02/2022

Grade	Sanctioned strength	Vacancy
Gazetted Officer	173	10
Ministerial	264	39
Non – Ministerial	108	1
Grade IV	301	23

Subordinate Courts of Assam as on July, 2021

Grade	Vacancy
LDA	225
Copyist	92
Stenographer (Grade-I,II&III)	121

2 & 3- Query relates to the Government.

3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days from the date of issuance of this order.

R. A. Rupasingha
16.02.22
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 01/2021-22/44/ RTI
Dated 18/02/2022

To,

Sri Anupam Brahma
House no.-6, Professor Colony
Birubari, Guwahati-781016

1. Please refer to your RTI application Regd. Vide 174/2021-22 dtd 01/02/2022 addressed to undersigned regarding Criminal Appeal cases.
2. The information asked for is as follows.

1. No. of cases relating to the single bench in Criminal Appeals which are still pending 1416.
2. No. of Criminal Appeals which are pending as follows year wise :

Year	Total no. of cases pending
2015	134
2016	191
2017	252
2018	235
2019	334
2020	130
2021	140

3. No. of Criminal Appeals with respect to single bench filed in the year, 2015 is 231
No. of Criminal Appeal with respect to single bench which were disposed of is 97.
4. No. of Criminal Appeals with respect to single bench filed in the year, 2016 is 242.
No. of Criminal Appeal with respect to single bench which were disposed of is 51.
5. No. of Criminal Appeals with respect to single bench filed in the year, 2017 is 332
No. of Criminal Appeals with respect to single bench which were disposed of is 80.
6. No. of Criminal Appeals with respect to single bench filed in the year, 2018 is 292
No. of Criminal Appeals with respect to single bench which were disposed of is 57.
7. No. of Criminal Appeals with respect to single bench filed in the year, 2019 is 362
No. of Criminal Appeals with respect to single bench which were disposed of is 28.

8. No. of Criminal Appeals with respect to single bench filed in the year, 2020 is 140
No. of Criminal Appeals with respect to single bench which were disposed of is 10.
9. No. of Criminal Appeals with respect to single bench filed in the year, 2021 is 147
No. of Criminal Appeals with respect to single bench which were disposed of is 07.
10. Out of the aforesaid Criminal Appeals, the no. of bail applications or petition for suspension of sentence filed and are still not disposed of which are as follows:

Year	No. of bail application for suspension of sentences filed	No. of matters still pending for disposal
2015	62	0
2016	93	0
2017	116	1
2018	146	4
2019	190	10
2020	66	13
2021	71	37

11. No. of cases in which the victim is still in custody is 0(Zero).

3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days from the date of issuance of this order.

R. G. Roychoudhary
18.02.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 01/2021-22/442/ RTI
Dated 18/02/2022

To,

Mr. Lakshmi Prasad Bora,
House No.-287, Moukhati village,
Nagaon - 782101

1. Please refer to your RTI application Regd. Vide 180/2021-22 dtd 09/02/2022 addressed to undersigned regarding supply of copy of WP(C) 4506/2018.
2. The documents sought are part of the case record and under Rule 5(e) of The Gauhati High Court (RTI) Rules, 2008, certified copies of case records are exempted from disclosure.

The documents may be obtained by following the procedure prescribed for obtaining certified copies under Chapter XIII of the Gauhati High Court Rules.

3. As per Sec. 19 of the Right to Information Act, 2005, you may file an appeal before the Appellate Authority within 30 (thirty) days from the date of issuance of this reply.

R. S. Tapadar
18.02.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -02/2020-21/443/ RTI
Dated 19/02/2022

From: Sri Rafique Ahmed Tapadar
Registrar (Judicial)& PIO
Gauhati High Court.

To : Mrs. Binita Saikia
Dorikapar, Siva Singha Nagar, Ashok path
P.O.-Namtial Pathar, Sivsagar

Sub: Information under RTI Act.

Ref: Your RTI application dated 07/02/2022
(Regd. ID No. 179/2021-22 Dated 07/02/2021)

Madam,

With reference to the above, the information pertaining to your query is provided herein below :

Photocopies of order dated 18/11/2020 of Hon'ble High Court in respect of Appeal under Rule 15 of Assam Service (Discipline & Appeal) Rule, 1964, is ready to be provided as per your request. You are required to pay cost of Rs.150/- (One hundred fifty) only (i.e. @ Rs. 5/- per sheet x 30 sheets), by Pay Order / DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, so as to enable us to send the said documents. You may also pay the amount by cash and collect the same from the RTI Cell, Gauhati High Court.

Yours sincerely,

R. A. Tapadar
19.02.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

*Received by
Syed Rifwan Ahmed
21/02/22*

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

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No HC.XXXV- 01/2021-22/444 / RTI
Dated 21/02/2022

To,

Mr. Indreswar Nath
Bichitra Path, House no.-6
Chachal, Sixmile, Khanapara-22

1. Please refer to your RTI application Regd. Vide 184/2021-22 dtd 18/02/2022 addressed to undersigned regarding supply of information regarding temporary appointment.
2. This is for your kind information that Subject matter of the query is vague, which cannot be replied under RTI Act.
3. As per Sec. 19 of the Right to Information Act, 2005, you may file an appeal before the Appellate Authority within 30 (thirty) days from the date of issuance of this reply.

R. P. Tapadar
21.02.22
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

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No HC.XXXV- 01/2021-22/447 RTI
Dated 22/02/2022

To,

Sri Hitesh Bhatt
Bhatt Cottage Ancholi, Pithoragarh
Uttarakhand- 262501

1. Please refer to your RTI application Regd. Vide 181/2021-22 dtd 14/02/2022 addressed to undersigned regarding memorandum of procedure for investigation against any sitting High Court Judges.
2. The information asked for is as follows.

Q. 1, 2 & 4 – Procedure are laid down in The Judges (Inquiry) Act, 1968 and Judges (Inquiry) Rules, 1969 and as per the constitution of India.(Copy attached)

Q. 5- Copy of In-house procedure is attached herewith.

Q. 3,6,7 & 8- Information sought for are not available with this Registry.

3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days from the date of issuance of this reply.

R. A. Tapadar
23.02.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 4/2021-22/450/ RTI
Dated 07.03/2022

To,

Mr. Vivekananda Patil
Maharashtra, India.

1. Please refer to your I.D. Number 185/2021-22 Dated 28/02/2022 forwarded to undersigned seeking information relating to number of pending cases.
2. The Gauhati High Court has not passed any Order/ Proposal for completely cutting down paperwork from Courts and making everything digital.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

R. A. Tapadar
07.03.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 4/2021-22/454 RTI
Dated .8./03/2022

To,

Mr. Sai Teja
Plot no.-42& 43, Flat no-301, Pragathi Nagar
Kakatiya hills, Hyderabad- 500090

1. Please refer to your RTI application registered vide I.D. Number 186/2021-22 Dated 28/02/2022 forwarded to undersigned seeking misc. information relating to working of Judiciary.
2. The information asked for is as follows.

Query No. 2 – Number of cases pending as on 31/12/2021.

Gauhati High Court	Pending cases
Principal Seat	41665
Kohima Bench	837
Aizwal Bench	502
Itanagar Bench	1352

Query No. 3- As the query is vague, reply cannot be furnished under Gauhati High Court (RTI) Rule, 2008.

Query No. 7, 8,9 & 10 – The Gauhati High Court has not issued no such directive in these regards.

Query No. 1,4,5,6,11,12,13 & 14 - As the queries are not available with this Registry, they are forwarded to the Subordinate Courts of Assam.

3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

R. A. TeyiaDor
08.03.22
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.XXXV - 14/2021-22/453/RTI

Dated Guwahati, 8./03/2022

From : Sri Rafique Ahmed Tapadar
Registrar (Judicial) & PIO
Gauhati High Court-781001

To : The District and Sessions Judge,
Barpeta / Baska / Bongaigaon / Cachar / Chirang/Charaideo/ Darrang /
Dhemaji / Dhubri / Dibrugarh / Dima Hasao / Goalpara / Golaghat /
Hailakandi /Hojai/ Jorhat / Kamrup (M)/ Kamrup, Amingaon / Karbi
Anglong / Karimganj / Kokrajhar / Lakhimpur / Morigaon / Nagaon /
Nalbari / Sivasagar / Sonitpur /South Salmara / Tinsukia / Udalguri.

Sub: Request for information under Right to Information Act, 2005.

Ref: RTI application by Mr. Sai Teja, Regd. Vide 186/2021-22 dtd 28/02/2022
and Forwarded by letter F. No.15011/106/2019-Admn-RTI(7) dtd 16/02/2022 by
the CPIO, Ministry of Law & Justice (Department of Justice), Government of
India.

Sir / Madam

With reference to the subject cited above, I am forwarding herewith a
RTI application dated 02/01/2022 of Mr. Sai Teja, for taking necessary action
from your end in respect of Q. No-1,4,5,6,11,12,13,&14, as the subject
matter falls under your jurisdiction. Reply, if any, may directly be sent to the
applicant.

With warm regards

Yours faithfully,

A. A. Tapadar

08.03.22

Encl: As stated above.

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

Memo No. No. HC.XXXV -14/2021-22/ 454 / RTI, dated the 8../03/2022

Copy to:

Mr. Sai Teja, Plot no.-42& 43, Flat no-301, Pragathi Nagar, Kakatiya hills,
Hyderabad- 500090. He is requested to approach the abovementioned PIOs for
getting the information in respect of his query.

A. A. Tapadar

08.03.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 4/2021-22/456 / RTI
Dated ...9./03/2022

To,

Mr. Anup Kumar
23/26, 4th Floor, Orn, Delhi-110060

1. Please refer to your RTI Application registered vide I.D. Number 187/2021-22 Dated 28/02/2022 forwarded to undersigned regarding information relating to pendency of cases.
2. The information asked for is as follows.

Number of cases pending and disposal for the year 2021:

Gauhati High Court	Disposal for the year	Pending at the end of the year
Principal Seat	8012	41665
Kohima Bench	347	837
Aizwal Bench	268	502
Itanagar Bench	732	1352

3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

R. A. Tapadar
09.03.22
Registrar(Judicial)&PIO
Gauhati High Court, Guwahati.

O/C

FORM 'D'

Rejection Order

[Rule 4(iii)]

No HC.XXXV- 01/2021-22/451/ RTI

Dated 17/03/2022

To,

Mr. Dulal Bora
House no.-118, Rajib Gandhi Path
Kainadhara Tiniali, Khanapara
Guwahati - 781022

on
8/3/22

1. Please refer to your application, registered as I.D. No 193/2021-22 Dated 05/03/2022 addressed to the undersigned regarding supply of information relating to Mr. Biswaji Baruah, SDJM(1), Kamrup(M).

2. The information asked for cannot be supplied due to following reason:-

For not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008. The IPO so enclosed with your application, is returned herewith.

The requisite fee of Rs 10/- paid through IPO, is to be paid in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, instead of "Public Information Officer". You may resubmit the application after rectifying the aforementioned deficiency.

3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the appellate authority within thirty days of the issue of this order.

Encl : as stated.

R. A. Tapar
02.03.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM D
Rejection Order
[Rule 4(iii)]

No HC XXXV- 01/2021-22/455/ RTI
Dated 9/03/2022

To,

Ms. Swapna Bora
Khongia Gaon, P.O.-Takela
P.S.- Pulibor, Jorhat - 785616

1. Please refer to your application, registered as I.D. No 183/2021-22 Dated 15/02/2022 addressed to the undersigned regarding supply of copies of her answer script regarding LDA & Copyist recruitment examination of Subordinate Courts.
2. The recruitment process of LDA & Copyist for the District Courts of Hojai, Charaideo and South Salmara has not been completed yet, hence sought for information cannot be furnished at this stage.
You may apply for your answer script after final declaration of the said recruitment procedure.
3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the appellate authority within thirty days of the issue of this order.

R. N. Talukder
09.03.22
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 4/2021-22/457/ RTI
Dated 10/03/2022

To,

Ms. Ranita Jana
Royal I.T.I, Professor Colony, Dhandighi
P.S./P.O.- Contai, Purba Medinipur - 721404

1. Please refer to your I.D. Number 191/2021-22 Dated 05/03/2022 forwarded to undersigned seeking information relating to number of pending cases.
2. Sought for information in respect of **Q. No-3**, is available at the Gauhati High Court official website. You may access the information by following the link given below:

<https://ghconline.gov.in/index.php/statistics/>
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

R. A. Tapadar
10.03.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.XXXV - 14/2021-22/458/RTI

Dated Guwahati, 10/03/2022

From : Sri Rafique Ahmed Tapadar
Registrar (Judicial) & PIO
Gauhati High Court-781001

To : The District and Sessions Judge,
Barpeta / Baska / Bongaigaon / Cachar / Chirang/Charaideo/ Darrang /
Dhemaji / Dhubri / Dibrugarh / Dima Hasao / Goalpara / Golaghat /
Hailakandi /Hojai/ Jorhat / Kamrup (M)/ Kamrup, Amingaon / Karbi
Anglong / Karimganj / Kokrajhar / Lakhimpur / Morigaon / Nagaon /
Nalbari / Sivasagar / Sonitpur /South Salmara / Tinsukia / Udalguri.

Sub: Request for information under Right to Information Act, 2005.

Ref: RTI application by Mr. Akhil Agarwal, Regd. Vide 192/2021-22 dtd
05/03/2022 and Forwarded by letter F. No.15011/106/2022-Admn-RTI(7) dtd
22/02/2022 by the CPIO, Ministry of Law & Justice (Department of Justice),
Government of India.

Sir / Madam

With reference to the subject cited above, I am forwarding herewith a
RTI application dated 15/02/2022 of Mr. Akhil Agarwal, for taking necessary
action from your end in respect of Q. No-2, 3, 4, 6,7,8 & 9, as the subject
matter falls under your jurisdiction. Reply, if any, may directly be sent to the
applicant.

With warm regards

Yours faithfully,

R. A. Tapadar
10.03.22

Encl: As stated above.

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

Memo No. No. HC.XXXV -14/2021-22/ 459 / RTI, dated the 10/03/2022

Copy to:

Mr. Akhil Agarwal, Agarwal Rubber Stamps, Near PNB Bank, Ajmer, Rajasthan -
305801. He is requested to approach the abovementioned PIOs for getting the
information in respect of his query.

R. A. Tapadar
10.03.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 4/2021-22/ 460/ RTI
Dated 10/03/2022

To,

Mr. Akhil Agarwal
Agarwal Rubber Stamps, Near PNB Bank
Ajmer, Rajasthan - 305801

1. Please refer to your I.D. Number 192/2021-22 Dated 05/03/2022 forwarded to undersigned seeking information relating to working of Judiciary.
2. The information asked for is as follows.

Query No. 1 - Availabe information relating Number of cases pending in Gauhati High Court

Gauhati High Court	Pending cases
Principal Seat	41665
Kohima Bench	837
Aizwal Bench	502
Itanagar Bench	1352
Subordinate Court of Assam	415024

Query No. 5 - Query related to the Supreme Court of India.

Query No.2,3, 4, 6,7,8 & 9 - As the queries are not available with this Registry, they are forwarded to the Subordinate Courts of Assam.

3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

R. A. Rajadhar
10.03.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'D'
Rejection Order
[Rule 4(iii)]

No HC.XXXV- 01/2021-22/ 461/ RTI
Dated 10/03/2022

To,

Mr. Jayesh Kulkarni
Saptashurngi, Omkar Hsg. Soc, CIDCO M2 N9,
Plot no.13, Maharashtra-431003

1. Please refer to your application, registered as I.D. No 195/2021-22 Dated 05/03/2022 addressed to the undersigned regarding supply of misc. information relating working of Judiciary.
2. The information asked for cannot be supplied as all the queries are related to the Department of Justice.
3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the appellate authority within thirty days of the issue of this order.

A. A. Tapadar
10.03.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 4/2021-22/464/ RTI
Dated 14/03/2022

To,

Mr. Gaurav Sharma
H.No- 128, ward no-4, Shivaji Colony
Rohtak, Haryana-124001

1. Please refer to your I.D. Number 194/2021-22 Dated 05/03/2022 forwarded to undersigned seeking misc. information relating to working of the High Court.

2. The information asked for is as follows:

1) Separate sheet consisting relevant provision of Memorandum of Procedure regarding appointment of Acting Justice and Adhoc Justice in Supreme Court and High Courts is attached herewith.

2 & 3) The Gauhati High Court Order-19 dated 24/03/2020, Order dated 15/04/2020, Order no.-37 dated 09/05/2021 and Notification no.-34 dated 01/05/2021 are guidelines for taking up cases during the period of Covid pandemic.

Those orders and notification are available at the Gauhati High Court official website. You may access the information by following the link given below:

<https://ghconline.gov.in/index.php/general-notice/>

3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

Encl:- as stated.

R. D. Tapadar
14.03.22
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.XXXV - 14/2021-22/462/RTI

Dated Guwahati, 11/03/2022

From : Sri Rafique Ahmed Tapadar
Registrar (Judicial) & PIO
Gauhati High Court-781001

To : The District and Sessions Judge,
Bongaigaon / Chirang

Sub: Request for information under Right to Information Act, 2005.

Ref: RTI application by Mr. Subrata Das, Regd. Vide 190/2021-22 dtd
04/03/2022.

Sir,

With reference to the subject cited above, I am forwarding herewith a RTI application dated 30/01/2022 of Mr. Subrata Das, for taking necessary action from your end, as the subject matter falls under your jurisdiction. Reply, if any, may directly be sent to the applicant.

With warm regards

Yours faithfully,

Encl: As stated above.

R. A. Tapadar
11.03.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

Memo No. No. HC.XXXV -14/2021-22/463 / RTI, dated the 11./03/2022

Copy to:

Mr. Subrata Das, Chowdhuripara, Bongaigaon -783380. He is requested to approach the abovementioned PIOs for getting the information in respect of his query.

R. A. Tapadar
11.03.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

FORM 'D'
Rejection Order
[Rule 4(iii)]

No HC.XXXV- 01/2021-22/467/ RTI
Dated 17/03/2022

To,

Mr. Santanu Borgohain
Ward no.-13, Sonari Sonapur
Charaideo, Pin-785690

1. Please refer to your application, registered as I.D. No 189/2021-22 Dated 04/03/2022 addressed to the undersigned regarding supply of information in respect of his marks of LDA & Copyist recruitment examination of Subordinate Courts of Hojai, Charaideo and South Salmara.
2. The recruitment process of LDA & Copyist for the District Courts of Hojai, Charaideo and South Salmara has not been completed yet, hence sought for information cannot be furnished at this stage. You may apply for your answer script after final declaration of the said recruitment procedure.
3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the appellate authority within thirty days of the issue of this order.

R. A. Tapadar
17.03.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 4/2021-22/468/ RTI
Dated 22/03/2022

To,

Mr. Ansh Shah
7 Shantiniketan Society, Naranpura
Ahmedabad, Pin-380013.

1. Please refer to your I.D. Number 196/2021-22 Dated 15/03/2022 forwarded to undersigned seeking misc. information relating to working of Judiciary.

2. The information asked for is as follows.

Query No. 1 and 2 – Queries are related to the Supreme Court of India.

Query No. 3 - Available information relating number of cases pending in Gauhati High Court as on 28/02/2022.

Gauhati High Court	Pending cases
Principal Seat	42368
Kohima Bench	812
Aizwal Bench	495
Itanagar Bench	1352

3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

R. P. Tapadar
22.03.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 4/2021-22/467/ RTI
Dated 22/03/2022

To,

Mr. Ragul Pandit
No. 271/18, Udhyam Colony
Anna Nagar, Chennai-600040

1. Please refer to your RTI application registered as I.D. Number 197/2021-22 Dated 22/03/2022 forwarded to undersigned seeking information relating to number of cases pending at the Courts of India.
2. Available information relating number of cases pending in the Courts under the jurisdiction of the Gauhati High Court as on 28/02/2022.

Gauhati High Court	Pending cases	
	Civil	Criminal
Principal Seat	34345	8023
Kohima Bench	740	72
Aizwal Bench	405	90
Itanagar Bench	1142	210
Subordinate Court of Assam	90005	343215
Subordinate Court of Nagaland	1731	2940
Subordinate Court of Mizoram	2660	3813
Subordinate Court of Arunachal Pradesh	2446	11922

3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

R. A. Tapadar
23.03.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

Form of FORM 'E'

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 4/2021-22/410/ RTI
Dated 22/03/2022

To,

Mr. Thilak Rao Pinninti
2-4-1247/4/6/b, Kuda Colony,
Hanamkonda, Warangal, Pin-506001

1. Please refer to your I.D. Number 198/2021-22 Dated 22/03/2022 forwarded to undersigned seeking information relating to vacancies of High Courts Judges.

2. The Gauhati High Court Judges present strength :

Sanctioned strength	Working strength	Vacancy position
24	23	1

3. As per section 19 of the Right to Information act, 2005, you may, file an appeal to the Appellate authority within 30(thirty) days of the issuance of this order, if you are not satisfied with this reply.

R. N. Tapadar
23.03.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 01/2021-22/474 RTI
Dated 28/03/2022

To,

Sri Shishir Chand
D-71, 1st Floor, Chattarpur Enclave
New Delhi- 110074

1. Please refer to your RTI application Regd. Vide 188/2021-22 dtd 04/03/2022 addressed to undersigned seeking information regarding case number CRP 65/2018.
2. The information asked for is as follows.

Q. 1 and 2 – The Hon'ble Chief Justice is the "Master of Roster", such power flows from Article 225 of the Indian Constitution. The cases are listed in appropriate Bench as per the Roster prepared under the direction of the Hon'ble Chief Justice. Hence case number CRP 65/2018, was listed as per the Roster.

3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days from the date of issuance of this reply if you are not satisfied with this reply.

R. S. Tapedan
28.03.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 4/2021-22/~~424~~/ RTI
Dated 25/03/2022

To,

Mr. Saumar Buragohain
Village- Sensowa Gaon, P.O.- Bhatiapar
District- Sivsagar, Pin-785667

1. Please refer to your I.D. Number 200/2021-22 Dated 24/03/2022 forwarded to undersigned seeking information relating to staff of the Additional Sessions cum Special (POCSO) Court.
2. The information asked for is as follows.
Query No. 1- The Additional Sessions cum Special (POCSO) Court is a part of the District and Sessions Judge Establishment.
Query No. 2 – As the query is hypothetical, PIO cannot render his opinion or view in this regard under RTI Act, 2005.
Query No.3, 4, & 5 - As the queries are not available with this Registry, the same are forwarded to the Subordinate Courts of Assam.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

R. A. Tapar
25.03.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.XXXV - 14/2021-22/472/RTI

Dated Guwahati, 25/03/2022

From : Sri Rafique Ahmed Tapadar
Registrar (Judicial) & PIO
Gauhati High Court-781001

To : The District and Sessions Judge,
Barpeta / Baska / Bongaigaon / Cachar / Chirang/Charaideo/ Darrang /
Dhemaji / Dhubri / Dibrugarh / Dima Hasao / Goalpara / Golaghat /
Hailakandi /Hojai/ Jorhat / Kamrup (M)/ Kamrup, Amingaon / Karbi
Anglong / Karimganj / Kokrajhar / Lakhimpur / Morigaon / Nagaon /
Nalbari / Sivasagar / Sonitpur /South Salmara / Tinsukia / Udalguri.

Sub: Request for information under Right to Information Act, 2005.

Ref: RTI application by Mr. Saumar Buragohain, Regd. Vide 200/2021-22
Dated 24/03/2022.

Sir / Madam

With reference to the subject cited above, I am forwarding herewith a RTI application dated 17/03/2022 of Mr. Saumar Buragohain, for taking necessary action from your end in respect of **Q. No-3, 4, & 5** as the subject matter falls under your jurisdiction. Reply, if any, may directly be sent to the applicant.

With warm regards

Encl: As stated above.

Yours faithfully,

R. A. Tapadar
25.03.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

Memo No. No. HC.XXXV -14/2021-22/473 / RTI, dated the 25/03/2022

Copy to:

Mr. Saumar Buragohain, Village- Sensowa Gaon, P.O.- Bhatiapar, District-Sivsagar, Pin-785667. He is requested to approach the abovementioned PIOs for getting the information in respect of his query.

R. A. Tapadar
25.03.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

Speed Post
O/C

FORM 'F'

Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 01/2021-22/415/ RTI
Dated 29/03/2022

From: Sri Rafique Ahmed Tapadar
Registrar (Judicial)& PIO
Gauhati High Court.

74820451N) To : Ms. Anusha R.
C-106, Royal Chinmoy Tower
Opposite IOC petrol pump, Bodakdev
Ahmedabad - 380054

Sub: Information under RTI Act.

Ref: 1) Your RTI application dated 24/01/2022 regd. ID No. 178/2021-22
Dated 04/02/2022
2) letter no HC.XXXV-02/2021-22/448/RTI dated 13/02/2022

Madam,

Please find enclosed herewith the information as sought for vide your
letter under reference.

Encls - 26 pages

Yours sincerely,
R. A. Tapadar
29.03.22
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

448 & 401

FORM 'E'

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -02/2020-21/448/ RTI
Dated 13/02/2022

From: Sri Rafique Ahmed Tapadar
Registrar (Judicial)& PIO
Gauhati High Court.

To : Anusha R.
C-106, Royal Chinmoy Tower
Opposite IOC petrol pump, Bodakdev
Ahmedabad - 380054

Sub: Information under RTI Act.

Ref: Your RTI application dated 24/01/2022
(Regd. ID No. 178/2021-22 Dated 04/02/2022)

Sir / Madam

With reference to the above, the information pertaining to your query is provided herein below :

Information sought for in respect of the National Legal Services Authority (Free and Competent Legal Services) Regulation, 2010, is ready as per your request. You are required to pay cost of Rs.130/- (One hundred thirty) only (i.e. @ Rs. 5/- per sheet x 26 sheets), by Pay Order / DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, so as to enable us to send the said documents. You may also pay the amount by cash and collect the same from the RTI Cell, Gauhati High Court.

Yours sincerely,

R. A. Tapadar
13.02.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.XXXV - 01/2021-22/401/RTI

Dated Guwahati, 7./01/2022

From : Smti. Panchai Sarma
✓ Dy Registrar & APIO
Gauhati High Court-781001

To : Anusha R.
C-106, Royal Chinmay Tower
Off Judges Bungalow Rd, Opposite IOC Pump,
Bodakdev, Ahmedabad- 380054

Sub: Information relating to submission of fresh RTI application.

Ref: Letter received from Secretary, Gauhati High Court Legal Services
Committee dtd. 06/01/2022.

Sir / Madam

With reference to the subject cited above, it is for your kind information that Registrar (Judicial), Gauhati High Court is the PIO of The Gauhati High Court. Hence, you are requested to furnish the said RTI application in fresh with proper fee (Requisite fee of Rs 10/- paid through cash, demand draft or IPO, to be paid in favour of 'Registrar General', Gauhati High Court', payable at Guwahati), so that the concerned authority could provide information, as desired by yourself.

Yours faithfully,

S.
07/01/2022.
Deputy Registrar & APIO
Gauhati High Court, Guwahati

N.K.
9/1/22